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## Uttar Pradesh Reorganisation (Removal Of Difficulties) Order, 2000

[27 October 2000]

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2 . In the Fourth Schedule to the said Act, the following serial number and entry relating thereto shall be omitted, namely

## Uttar Pradesh Reorganisation (Removal Of Difficulties) Order, 2000

### [27 October 2000]

G.S.R. 840(E).-- The following Order made by the President is published for general information:--Whereas a difficulty has arisen in giving effect to the provisions of sub-section (1) of Section 20 of the Uttar Pradesh Reorganisation Act, 2000 (hereinafter referred to as the said Act) in relation to the list of members of the Legislative Council of Uttar Pradesh specified in the Fourth Schedule to the said Act; And whereas a member whose name appears in the Fourth Schedule to the said Act shall cease to be such member of the legislative Council on the appointed day and shall be deemed to be the member of the Provisional Legislative Assembly from that date; And whereas the tenure of Shri Dcvendra Shastri, as member of the Uttar Pradesh Legislative Council, was over on 5-5-2000 and he was no longer sitting member of the said Council as required by sub-section (1) of Section 20 read with the Fourth Schedule of the said Act; Now, therefore, in exercise of the powers conferred by sub-section (1) of Section 94 of the Uttar Pradesh Reorganisation Act, 2000 (29 of 2000), the President hereby makes the following order, namely:--

### 1. xxx :-

- (1) This Order may be called the Uttar Pradesh Reorganisation (Removal of Difficulties) Order, 2000. (2) It shall come into force at once.
- 2. In the Fourth Schedule to the said Act, the following

# serial number and entry relating thereto shall be omitted, namely :-

"6. Shri Devendra Shastri". New Delhi, the 25th October, 2000. [No. 12012/17/2000-SR]